

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(2)

O.A. NO: 138/92 199
T.A. NO:

DATE OF DECISION 16.7.1992

M.G.CHARPE Petitioner

D.B.WALTHARE Advocate for the Petitioners

Versus

POST MASTER GENERAL, NAGPUR Respondent

MR.RAMESH DARGA Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, VICE-CHAIRMAN

The Hon'ble Mr. USHA SARAVA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N^o

8/4
(S.K.DHAON)
V/C

mbm*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

ORIGINAL APPLICATION NO: 138/92

Shri M.G.Charpe.

.... Applicant

v/s

Post Master General,
Nagpur

.... Respondent

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman
HON'BLE USHA SAVARA, MEMBER (A)

Appearance :

Shri D.B.Walthare,
Adv. for the applicant.

MR.Ramesh Darda, Adv.
for the respondents.

ORAL JUDGEMENT

16th JUL 1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman)

The applicant was dismissed from service. His appeal was dismissed. He preferred a review petition before the Post Master General, the respondent No.2. Before the decision in the Review matter, he came to this Tribunal by means of this application.

2. We note that the review application was filed before the Post Master General on 15.4.1991. Probably the same has not been decided so far on account of the pendency of this application. Counsel for the applicant has stated that he does not propose to press this application so as to enable the Post Master General to dispose off the review application.

.2..

Y

(4)

We, therefore, direct the Post Master General to dispose off the Review application of the applicant within a period of three months from the date of production of certified copy of this order by the applicant before him. The Post Master General shall pass a speaking order. The applicant is permitted to transmit a certified copy of this order to the Post Master General under Registered Post acknowledgement due.

3. This application is dismissed as not pressed at this stage. There shall be no order as to costs. In view of the decision in this application, the M.P. No. 101/92 is consigned to record.

U. Savara
(USHA SAVARA)

M/A

S.K. Dhaon
(S.K. DHAON)
V/c

srl